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- (क) पिछले तीन वर्षों के दौरान तथा चाल् वर्ष में, महिलाओं पर हुए अत्याचारों के कुल कितने मामले सरकार की जानकारी में आए हैं और उनका वर्ष-बार तथा राज्य-बार ब्यौरा क्यांहै;
- ं (खं) ऊपर उल्लिखित वर्षों के दौरान ऐसे सुक्त कितने मामले न्यामालयों में दर्ज किए गए हैं
- (ग) इनमें कितने व्यक्ति दोषी पाए गए तथ। उनके विषय की गई कार्यवाही का न्योरा वय। है ; और
- ं (च) इन अस्याचारों को रांकने हेतु सरकार द्वारा कीन-कीन से कदम उठाए गए हैं अथवा उठाये जाने का विचार है ?

मानव संसाधन विकास मंत्रालय (महिला और काल विकास विभाग) में राज्य मंत्री (श्रीमती बांसव राजेश्वरी): (क) से (घ) सूचना एकल की जा रही है और सदन के पटल पर रख दी जाएगी।

Setting-op of Staff Women Commission in Delhi

3388. SHRIMATI CHANDRIKA ABHI-NANDAN JAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any State Women Commission would be set up in Delhi;
 - (b) if so, the details thereof;
- (c) what would be the term of office of the proposed Commission together with the number of its members and the criteria to be followed for their selection;
- (d) what is the amount likely to be allocated as token funds for the Commission and What will be the respective share of State and Central Government therein; and

(e) the details of the schemes likely to be undertaken by the State Women Commission and the provisions made to solve their problems ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SMT. BASAVA RAJESWARI): (a) Yes, Sir.

- (b) to (c) Details are being worked out by the Government of the National Capital Territory of Delhi. '
- (d) No Central Government grant is provided for Setting up of State Women's Commissions. The National Capital Territory of Delhi has made a provision of Rs. 1 lakh for the year 1993-94 and Rs. 10 lakhs for the year 1994-95.

Guidelines for Admission in Professional College

- 3389. PROF. VIJAY KUMAR MAL-HOTRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Supreme Court had laid down guidelines for admission into privately owned professional colleges;
 - (b) if so, the details thereof;
- (c) whether there is any similar proposal to lay down guidelines for Government owned professional colleges;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE DEPUTY MINISTER IN TIT MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c) The Supreme Court in its judgement dated 4-2-1993 in Unnikrishnan's case prescribed a Scheme for regulating admission into private, unaided professional colleges. According to the earmarking, 50% seats as free seats and remaining 50% as payment